

Companies (Particulars of Employees) Rules, 1975

1A. Application-

These rules shall apply to such employees whose remuneration is :-

- (a) not less than rupees three lakh per financial year, for the purpose of sub-clause (i) of clause (a) of sub-section (2A) ; and
- (b) not less than rupees twenty five thousand per month, for the purposes of sub-clause (ii) of clause (a) of sub-section (2A).

Particular of employees.-The statement to be included in Board's report under sub-section (2-A) of section 217 of the Companies Act, 1956 (1 of 1956), shall also contain the following particulars, namely :-

- (a) Designation of the employee.
- (b) Remuneration received.
- (c) Nature of employment, whether contractual or otherwise.
- (d) Other terms and conditions.
- (e) Nature of duties of the employee.
- (f) Qualifications and experience of the employee.
- (g) Date of commencement of employment.
- (h) the age of the employee.
- (i) the last employment held by such employee before joining the company.
- (j) the percentage of equity shares held by the employee in the company within the meaning of sub-clause (iii) of clause (a) of sub-section (2A) of section 217 of the Act.